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GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

NEW DEIHI, THE DATED 20TH FERRUARY, 1981.

NOT I FIGHT ION INCOME TAX

No.3888(F.No.398/9/81-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 3391 (F.No.398/13/80-ITCC) dated 20.5.1980, the Central Government hereby authorises Shri Kanwar Lal, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

This Notification shall come into force with effect from the date Shri Kanwar Lal takes over charge as Tax Recovery Officer.

> sd/-(H. VENKAPARAMAN)

DY. SECRETARY TO THE GOVERNMENT OF INDIA.

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(B.B. JALIKA)

Assistant director of inspection (resp).

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